

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: : HYDERABAD BENCH
AT HYDERABAD

DA.355/92

Date of decision : 18-8-1992

T. Venkataswamy

: Applicant

versus

1. Union of India, rep. by the
Surveyor General of India,
Dehradun 248001, UP.

2. The Director
Survey Training Institute
Survey of India, Uppal,
Hyderabad 500039, AP

: Respondents



Counsel for the applicant

: N. Rama Mohana Rao, Advocate

Counsel for the respondents

: M. Jagan Mohan Reddy, Standing
Counsel for Central Government

CORAM

HON. Mr. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. Mr. C.J. ROY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon. Mr. R. Balasubramanian, Member (Admn.)

This is an application filed by Sri T. Venkataswamy, against Surveyor General of India, Dehradun, and another under Section 19 of the Administrative Tribunals Act, 1985. The prayer herein is to quash the Memo No. MT.1085/16-F/STI, dated 24/27-1-1992, which the applicant understands is a rejection of his representation against the order or reversion dated 18-9-1991.

2. The applicant, who was a regular Khalasi, has been functioning on adhoc basis as Driver since May, 1986. Subsequently,

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 355/92.

Date of Order: 28-4-92.

Between:

T.Venkataswamy.

.. Applicant.

and

1. Union of India, rep. by
Surveyor General of India,
Dehradun 248001, U.P.
2. The Director, Survey Training Institute,
Survey of India, Uppal, Hyderabad-39 A.P.

.. Respondents.

For the Applicant: Mr. N.Rammohan Rao, Advocate (not present)

For the Respondents: Mr. M.Jaganmohan Reddy, Addl. CGSC.

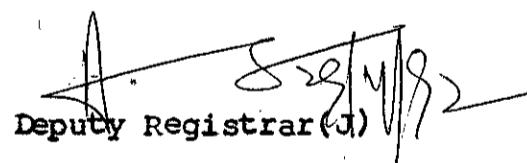
CORAM:

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

As this is a fit matter for adjudication, Admit the O.A. The respondents to file their reply opposing the O.A. within six weeks with a copy to the Advocate for the applicant. The applicant may file his rejoinder if any within 2 weeks thereafter. Keep the case before the Registrar for directions after the pleadings are complete.

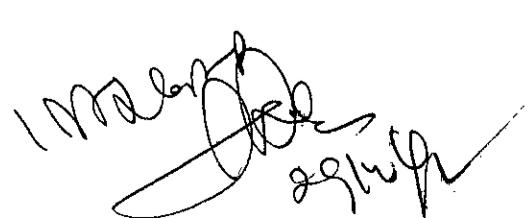
After hearing Mr.M.Jaganmohan Reddy, Standing Counsel for the Respondents as an interim measure we direct the respondents to confine the applicant as Motor Driver-cum-Mechanic until further orders if the applicant has not been relieved of the said post as on today.


Deputy Registrar (J)

To

1. The Surveyor General of India, Union of India, Dehradun-248001 U.P.
2. The Director, Survey Training Institute, Survey of India, Uppal, Hyderabad-39 A.P.
3. One copy to Mr.N.Rammohan Rao, Advocate, CAT.Hyd.
4. One copy to Mr.M.Jaganmohan Reddy, Addl.CGSC.CAT.Hyd.
5. One spare copy.

*
pvm.



TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 28-4-1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No. 355/92

T.A. No. (W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

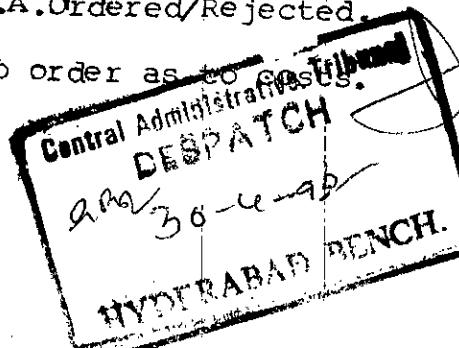
Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.



pvm.